

THE ASSAM LAND AND REVENUE REGULATION (AMENDMENT) BILL, 2026.

A

BILL

further to amend the Assam Land and Revenue Regulation, 1886.

Preamble

Whereas, it is expedient further to amend the Assam Land and Revenue Regulation, 1886, to protect and preserve the surrounding land of the iconic heritage institutions from encroachment and damage and to maintain the culture, heritage and demography of that area hereinafter referred to as the principal Regulation, in the manner hereinafter appearing;

Regulation No I
of 1886

It is hereby enacted in the Seventy-seventh Year of the Republic of India as follows:—

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Land and Revenue Regulation (Amendment) Act, 2026.
- (2) It shall have the like extent as the principal Regulation.
- (3) It shall come into force at once.

Amendment of
section 3

2. In the principal Act, in section 3, after clause (n), the following new clauses shall be inserted, namely:—

“(q) “iconic heritage institutions” mean the institutions, buildings, artifacts, structures and constructions having archeological or historical or aesthetic or cultural significance which are reflective of the socio-cultural and religious ethos of the State and are of at least 250 years old;

(r) “territory of iconic heritage institution” means the geographical area within a radius of 5 kilometers, in all directions surrounding the boundary of the iconic heritage institutions declared as protected heritage area by notification published in the Official Gazette by the Government from time to time as per section 176.

(s) “original inhabitant” means a person, who have been living in that area along with his family for last three generations upto 1st January of 2006.

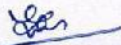
Explanation: One generation means a period of twenty five years of continuous living.

(t) “indigenous ethnic community” means group of people belonging to Moran, Matak, Chutia, Koch Rajbanshi and Ahom.

(u) “disadvantaged group” means the people belonging to tea, adivasi (list as annexed in the Schedule) and other communities as notified by the Government from time to time.

Insertion of new
Chapter

3. In the principal Regulation, after Chapter XI, the following new Chapter XII shall be inserted, namely:—


VETTED BY THE
LEGISLATIVE DEPARTMENT
ON 09.07.2026

“CHAPTER XII

PROTECTION OF LAND SURROUNDING THE ICONIC HERITAGE INSTITUTIONS

Territory of heritage institutions to be notified	176.	Notwithstanding anything contained hereinbefore or in this regulation, the State Government may by notification published in the Official Gazette declare the geographical territory surrounding the iconic heritage institutions as protected heritage areas.
Certain actions prohibited	177.	(1) No person shall acquire or possess by transfer, exchange, lease, agreement or settlement of any land surrounding the iconic heritage institutions declared as protected areas under section 176, unless he is an original inhabitant of that area as defined in clause (s) of section 3 without prior approval of the Government. (2) No person who have been unauthorisedly occupying or possessing any land surrounding the iconic heritage institutions shall acquire any right, title or interest over such land on the basis of their tenure of possession or occupation. (3) Notwithstanding anything contained to the contrary in this Regulation or any other laws, for the time being in force, the District Commissioner of the district, may evict the unauthorized occupants from the territory of the protected heritage area, other than the persons belonging to the Scheduled castes, Scheduled tribes, indigenous ethnic community and disadvantaged groups.
Power to make rules	178.	The State Government may by notification published in the Official Gazette, make rules for the purpose of carrying out the provisions of this Chapter.
Act to override other laws	179.	The provisions of this Act, shall have effect notwithstanding anything inconsistent therewith contained in any other state laws for the time being in force, or any custom or usage having the force of law or contract or judgement, decree or order of a court or any other authority.
Savings	180.	Nothing contained in this Chapter of the Act shall be construed to override or inconsistent or affect the provisions of the Ancient Monument and Archaeological sites and Remains Act, 1958 and the Schedules Tribes and Other Traditional Forest Dwellers (Recognition of Rights) Act, 2006, or any other Act made by Parliament and rules or notifications made thereunder, except to the extent that is defined in this Act, and the provisions of the Act shall operate without prejudice to the said Acts.”

Central Act
No.24 of 1958

Central Act
No.2 of 2007



VERIFIED BY THE
LEGISLATIVE DEPARTMENT
ON 09.07.2016